

DIVISION BENCH  
COURT - II

S-6

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/112(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	<b>SHRADHA BUILDCON PRIVATE LIMITED VS VINOLOK SOLUTIONS PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Patita Paban Bishwal, Adv. ] For the Financial Creditor  
Mr. Neeraj Kumar Gupta, Adv. ]  
Ms. Suranjana Chatterjee, Adv. ]

**ORDER**

1. Ld. Counsel for the Financial Creditor present.
2. Let the hard copy of the petition be made available.
3. Registry is directed to issue notice to the respondent to response within two weeks after receiving the copy of the petition by way of speed post and by e-mail and place the tracking information report on record.
4. List the matter on **02.07.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**